

के निकटवर्ती राज्यों में भी समग्र मरू विकास की सम्पूर्ण नीति की पुनरीक्षा कर रहा है।

(ख) और (ग), (क) में बताई गई स्थिति को देखते हुए प्रश्न नहीं उठता।

#### **Drought in Himachal Pradesh**

40. SHRI DURGA CHAND: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware of acute drought conditions in certain parts of Himachal Pradesh, particularly in Kangra and Hamirpur Districts;

(b) whether the Central Government have asked the State Government to send complete report in this respect; if so, the contents thereof;

(c) steps Government have taken in this respect; and

(d) whether Government are contemplating to formulate permanent measures and scheme to mitigate drought conditions in the State; and if so, facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes. The State Government had earlier reported that due to failure of winter rains, near drought conditions prevailed in certain parts of Himachal Pradesh, including Kangra and Hamirpur districts.

(b) Yes.

(c) and (d). The State Government are collecting relevant information and their report is still awaited.

#### **Closure of schools in Delhi**

41. SHRI MAHADEEPAK SINGH SHAKYA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether three schools i.e. D.A.V. Higher Secondary School No. 1 and 2 and Gita Higher Secondary School No. 1 in trans-yamuna area (Delhi) were closed down on 9th December, 1975 by the Education Department, Delhi Administration Delhi; and if so, what were the reasons and who was responsible for this arbitrary action;

(b) whether the authorities have restored recognition of the said schools with retrospective effect; if not the reasons why;

(c) whether the payment of salaries to the employees has been made upto date; if not the reasons therefor; and

(d) how long will it take to regularise their postings in their respective original schools?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The schools were reported to be indulging in activities prejudicial to the maintenance of public security. The competent authorities, therefore, ordered the transfer of the students of these schools to various neighbouring Government/Municipal Corporation Delhi schools. The schools, ceased to function when their students were thus adjusted.

(b) Recognition to these schools has since been granted with effect from 28-3-1977. The question of granting recognition for the period the schools had ceased to function does not arise, under the Delhi School Education Act and Rules, 1973.

(c) The salaries of present staff of the schools has been paid up-to-date from 28-3-1977.

(d) All the employees have re-joined their respective schools with effect from 28-3-77 except 52, who were absorbed in different schools. The 52 employees will be reposted to these schools, if they and their management so desire in the very future.